

F. No. 28(130)/2006/CESTAT/ Admn
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066

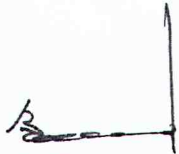
Dated: 18.04.2019

ORDER

The Hon'ble President, CESTAT is pleased to pass the following order:

The financial powers of the Head of Department, CESTAT are hereby delegated, in terms of Rule 13(3) of Delegation of Financial Rules, 1979, subject to overall control of the Hon'ble President, CESTAT, New Delhi for financial sanction upto Rs. 1 lakh exercisable under the General Financial Rules, 2005, Fundamental Rules and Supplementary Rules, CCS (Conduct) Rules, CCS (Medical Attendance) Rules and CCS (LTC) Rules on **Sh. P.V. Subba Rao, Member (Technical) for CESTAT, Hyderabad.**

The delegated power shall be exercised only on matters as exercisable by the Head of the Department. The officer on whom the above powers are delegated shall be responsible for correctness, regularity, propriety and control of the expenditure incurred by him so authorized and the same shall be exercised in accordance with relevant rules.


(Bineesh Kumar K.S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Sh. P.V. Subba Rao, Member (Technical), CESTAT, Hyderabad.
3. PA to Registrar, CESTAT, New Delhi.
4. The Pay & Accounts Officer, Ministry of Finance, Deptt. of Revenue, New Delhi.
5. The Assistant Registrar/HOO, CESTAT, Hyderabad
6. The Accounts officer, CESTAT, New Delhi
7. Office copy/ Guard file/ Website